

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

DATE OF ORDER: 22.11.2001

OA 369/2001

Heta son of Shri Patiram aged about 41 years, resident Village Jhoratha, District Agra at present employed on the post of Gangman Under PWI Idgah, Kota Division, Western Railway.

.... Applicant.

VERSUS

1. The Union of India through the General Manager, Western Railway, Churchgate, Mumbai.
2. The Divisional Railway Manager, Western Railway, Kota Division, Kota.
3. Section Engineer, Western Railway, Idgah, Kota Division.

.... Respondents.

Mr. C.B. Sharma, Counsel for the applicant.

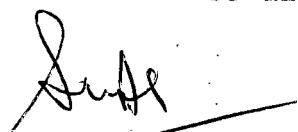
CORAM

Hon'ble Mr. S.K. Agarwal, Member (Judicial)
Hon'ble Mr. A.P. Nagrath, Member (Administrative)

ORDER

PER HON'BLE MR. S.K. AGARWAL, MEMBER (JUDICIAL)

The learned counsel for the applicant submits that applicant is ready to file fresh representation and this OA may be disposed of by giving necessary directions to the competent



authority for disposal of this representation within the specified period by a reasoned and speaking order.

2. In view of the submissions made before us, we direct respondent no. 2 to decide the representation, if filed by the applicant within two weeks from the date of passing of this order, within two months after receipt of such representation by a reasoned and speaking order. Applicant shall be at liberty to approach the proper forum in case he feels aggrieved by the decision of such representation.

3. With the above direction, this OA is disposed of at the stage of admission. Copy of this order alongwith copy of Paper Book may be sent to respondent no. 2 for necessary action.

anup
(A.P. NAGRATH)

MEMBER (A)

S.K. Agarwal
(S.K. AGARWAL)

MEMBER (J)

AHQ